

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MCL GLOBAL STEEL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	MCL Global Steel Private Limited
2.	Date of Incorporation of Corporate Debtor	January 4, 2010
3.	Authority under which Corporate Debtor is Incorporated / registered	The Indian Companies Act, 1956
4.	Corporate identity number / limited liability identification number of corporate debtor	U27100MH2010PTC198414
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Register Office: 315, Jolly Bhawan No. 1, 10, New Marine Lines, Mumbai - 400020 (Maharashtra) Corporate Office: Abhay Prashal, Race Course Road, Indore - 452003 (Madhya Pradesh)
6.	Insolvency commencement date in respect of Corporate Debtor	March 27, 2017 (Vide Order dated March 6, 2017 passed by Hon'ble National Company Law Tribunal, Mumbai Bench)
7.	Estimated date of closure of Insolvency Resolution Process	September 23, 2017
8.	Name, address, email address and the registration number of the Interim Resolution Professional	Mr. Hasmukh Bhavanji Dedhia Address: Level 19, Sunshine Tower, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400013, Maharashtra Email: hasmukh@kkc.in Registration No: IBBI/IPA-01/2016-17/64
9.	Last date for submission of claims	April 10, 2017

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process against the MCL Global Steel Private Limited on March 27, 2017 vide its Order dated March 6, 2017.

The creditors of MCL Global Steel Private Limited, are hereby called upon to submit a proof of their claims on or before April 10, 2017 to the interim resolution professional at the address mentioned against item 8, in accordance with the prescribed format as specified in the schedule to the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Hasmukh Bhavanji Dedhia

Date: March 29, 2017

Place: Mumbai